

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 212/TT/2014

- Subject : Truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for combined elements of Kaiga-Narendra 400 kV DIC Transmission Line, 400/220 kV Substation at Narendra with one 315 MVA ICT and 2nd 315 MVA ICT at Narendra Sub-station under Kaiga-Narendra Transmission System in Southern Region
- Date of Hearing : 2.12.2015
- Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Karnataka Power Transmission Corporation Limited and 14 Others
- Parties present : Shri Anshul Garg, PGCIL
Shri A. N. Kumar, PGCIL
Shri Jasbir Singh, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri M. M. Mondal, PGCIL
Shri Sashi Bhushan, PGCIL
Shri J. Majumder, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Sunil Kumar, PGCIL
Shri. S. S. Raju, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri R. Jaya Prakash, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for combined elements of Kaiga-Narendra 400 kV DIC Transmission Line, 400/220 kV Sub-station at Narendra with one 315 MVA ICT and 2nd 315 MVA ICT at Narendra Sub-station under Kaiga- Narendra Transmission System in Southern Region;



- b) The transmission charges for the instant asset for 2009-14 period was approved by the Commission vide order dated 31.3.2011 in Petition No. 221/2010; and
- c) As against additional capitalization of 6.40 lakh approved for 2010-11, the actual expenditure claimed is 100.89 lakh. The increase is on account of undischarged liabilities towards sub-station and transmission line for 2009-10 and additional compensation paid towards land during 2011-12 and 2013-14 as per the directions of the court order.

2. The learned counsel of the TANGEDCO requested the Commission for one week time to file reply to the petition. The Commission directed TANGEDCO to file its reply by 10.12.2015 and the petitioner to file rejoinder, if any, by 16.12.2015. The Commission further directed the petitioner to submit replies to the queries sought vide letter dated 27.11.2015 on affidavit with copy to respondents by 9.12.2015.

3. The Commission observed that in case the above information is not received within the specified date, the petition will be disposed on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

